

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

WEDNESDAY, THE TWENTY EIGHTH DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE B.VIJAYSEN REDDY

CONTEMPT CASE NO: 1243 OF 2021 & 966 OF 2023

Contempt Case filed Under Sections 10 & 12 of Contempt of Courts Act to punish the respondents herein for wilful disobedience, and deliberately the Orders of the High Court dated 11-2-2021 passed in WP(PIL) NO. 35 of 2017.

Between:

Gandla Satyanarayana, S/o. Gandla Balaiah, Age. 55 years Occ: Small Business, R/o. H. No. 6-141, Ganapur (V), 86(M), Mahaboobnagar District. Cell No. 8886826400, Adar Card No. 216567847709, PAN Card. - Nil-, E Mail I.D.-Nil-

...PETITIONER

AND

1. Sri K.S. Srinivas Raju, I.A.S, S/o. Not known to this petitioner, Age. Major, Occ. The Director /Commissioner of Archeology (Department), at Abids Road, near L.B. Stadium, Hyderabad
2. Sri Yasmin Basha, S/o. Not known to this petitioner, Age. Major, Occ. District Collector, Mahboobnagar District. at Wanaparthi Town and District.
3. Smt. Bugee, W/o Not Known to the Petitioner, Age Major, Occ. Assistant Director, Archeology Department, Wanaparthi (Mahaboobnagar) District at Pillalamarii Mahboobnagar

...RESPONDENTS

Counsel for the Petitioner : Sr. G.L. Narasimha Rao (Not Present)

Counsel for the Respondents : Mr. Mohammed Imran Kham Additional Advocate General

CONTEMPT CASE NO: 966 OF 2023

Contempt Case filed Under Sections 10 & 12 of Contempt of Courts Act to punish the respondents herein for wilfully and deliberately violating the Orders of the High Court dated 11-2-2021 passed in WP(PIL) NO. 35 of 2017.

Between:

Gandla Satyanarayana, S/o Gandla Balaiah, Aged 57 years, Occ Small Business, R/o H.No. 6-14, Ganapur (V and M), Mahaboobnagar District,-

...PETITIONER

AND

1. Mr. K S Srinivasa raju, The Director commissioner of Archeology Department, Department of Heritage Telangana, Opposite to Golkonda Handicrafts Emporium, Gunfoundry, Abids, Hyderabad.
2. Mr. D Bujji, The Assistant Director Archeology Department, Mahaboobnagar.

...RESPONDENTS

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased For the reasons stated in the affidavit filed in support of the Contempt Case, the Petitioner herein prays that this Hon'ble Court may be pleased to respondents to comply with the order passed by this Hon'ble Court dated 11.2.2021 made in W.P.(PIL) No.35/2017 in true letter and spirit, pending disposal of the Contempt Case.

Counsel for the Petitioner : Sri G.L. Nagaraju Allam (Not Present)

Counsel for the Respondents : Mr. Mohammed Imran Kham Additional Advocate General

The Court made the following :

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE B. VIJAYSEN REDDY
CONTEMPT CASE Nos. 1243 OF 2021 & 966 of 2023**

COMMON ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioner.

Mr. Mohammed Imran Khan, learned Additional Advocate General for the respondents.

2. These contempt cases have been filed assailing non-compliance of order dated 11.02.2021 passed by a Division Bench of this Court in W.P.(PIL).No.35 of 2017. By the said order, the Division Bench of this Court has directed the respondents to take steps to restore the status of the State Protected Monument in question.

3. When the matter is called today, learned Additional Advocate General has invited the attention of this Court to the additional counter affidavit filed on behalf of respondent No.3 in C.C.No.1243 of 2021 on 28.07.2023. In particular, the attention of this Court has been invited to the photographs annexed to the counter affidavit.

4. In the counter affidavit it has been stated that the works of restoration of the status of the State Protected Monument are under progress.

5. Learned Additional Advocate General has further submitted that the aforesaid works have been completed. The said statement is taken on record.

6. For the aforementioned reasons, we are not inclined to proceed further with the contempt petitions. The same are accordingly disposed of.

Miscellaneous petitions, pending if any, stand closed.

There shall be no order as to costs.

Sd/- M. RAMANA KRISHNA
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri. Nagaraju Allam, Advocate [OPUC]
2. One CC to Sri. G. L. Narasimha Rao, Advocate [OPUC]
3. One CC to the Addl. Advocate General, High Court for the State of Telangana.
4. Two CD Copies

DL/gh



HIGH COURT

DATED: 28/08/2024

COMMON ORDER

C.C.No.1243 of 2021
&
C.C. No. 966 of 2023



CONTEMPT CASES ARE DISPOSED OF

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19/08/24
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